

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-60(ND)/2017**

**IN THE MATTER OF:**

Abijat Paliwal .... Applicant/petitioner  
Vs.  
Abhi-Asmi International Pvt. Ltd. ... Respondent

**Order under Section 271(e) of the Companies Act**

**Order delivered on 31.08.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Ashish Aggarwal, Ms.Gurkamal Hora Arora,  
Mr. Gurcharan Singh,Advocates  
For the Respondent : Mr. Manish K. Jha, Mr. Raghav Sabharwal,  
Advocates for R-2

**ORDER**

On account of paucity of time, hearing is deferred to  
13<sup>th</sup> September, 2017.

*Sd/-*  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

31.08.2017  
V. Sethi